

JAGANNATH PAHADIA : On behalf of Shri P. C. Sethi, I beg to lay on the Table :-

- (1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:
- (i) G. S. R. 1833 (Hindi version) published in Gazette of India dated the 2nd August, 1969 together with an explanatory memorandum.
- (ii) G. S. R. 1836 published in Gazette of India dated the 29th July, 1969.

[Placed in Library. See No. LT-1694/69].

- (2) A copy of Notification No. G. S. R. 1780 (English version) and G. S. R. 1782 (Hindi version) published in Gazette of India dated the 26th July, 1969, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-1695/69].

- (3) A copy each of the following Notifications issued under the Central Excise Rules, 1944 :

- (i) G. S. R. 1776 published in Gazette of India dated the 26th July, 1969 together with an explanatory memorandum .
- (ii) G.S.R. 1830 and 1831 (Hindi version) published in Gazette of India dated the 2nd August, 1969 together with an explanatory memorandum.

[Placed in Library. See No. LT-1696/69.]

#### MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 13th August, 1969, agreed without any amendment to the Salaries

and Allowances of Members of Parliament (Amendment) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 7th August, 1969."

14.11 hrs.

#### RE. STRIKE OF TEA GARDEN WORKERS IN WEST BENGAL—Contd.

MR. CHAIRMAN : We shall now take up further clause-by-clause consideration of the Lokpal and Lokayuktas Bill.

SHRI S. M. BANERJEE (Kanpur) : I rise on a point of order under rule 340. The hon. Ministers concerned have laid certain papers on the Table of the House and now there is going to be clause-by-clause consideration of the Lokpal and Lokayuktas Bill. Now we are on the second stage of the Bill. I rise on a point of order under rule 376 (2) that the business before the House be adjourned under rule 340, so that we could have a discussion on the strike of about two lakhs of tea garden workers in West Bengal. It is a serious situation. I would request you to adjourn the debate on the Bill and allow a discussion on the tea garden workers' strike. I want that the Union Labour Minister should come and make a statement. I would request you and through you the hon. Minister of Parliamentary Affairs that the Union Labour Minister should come and make a statement.

SHRI BENI SHANKER SHARMA (Banka) : I support Shri S. M. Banerjee's demand. The whole economy of West Bengal is involved in this. It is a very important issue and we should be allowed to discuss it.

SHRI S. M. BANERJEE : Where is the Union Labour Minister ? He should make a statement.

When there was a jute strike, Shri B. R. Bhagat went to Calcutta. Today, let the Union Labour Minister go to Calcutta.

श्री शिव चन्द्र झा (मधुबनी) : इससे हिन्दुस्तान का एक्सपोर्ट अफेक्टेड होने जा रहा है। मन्त्री महोदय का वक्तव्य इस पर आना चाहिए। नहीं तो हमारा काल अटेंशन मंजूर कीजिए।

MR. CHAIRMAN : The hon. Minister has heard what the hon. Member has said.

SHRI S. M. BANERJEE : You may kindly direct him to make a statement.

MR. CHAIRMAN : With the permission of the Speaker, he can make a statement if he wants to do so.

SHRI SHEO NARAIN (Basti) : This is a very important question. The hon. Minister of Parliamentary Affairs must give an assurance to the House in this regard.

SHRI S. M. BANERJEE : The statement should come by this evening.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : Yesterday, we had a meeting in the Speaker's room with the leaders of the different Opposition groups, and the general consensus was that if any hon. Member wanted to raise any matter on the floor of the House, he should write to the Speaker for permission.....

SHRI S. M. BANERJEE : We have already written .

SHRI RAGHU RAMAIAH : ...and also give prior notice to me or to the Minister concerned so that we may know about it. Of course, the Speaker must give permission, and prior notice must be given to me or to the Minister concerned. That was the point which was raised at the meeting that the Speaker had with the leaders of the Opposition groups. I would request you and the hon. Members of the House to bear that in mind in such proceedings.

श्री देबेन सेन (आसनसोल) : क्या सरकार को खबर नहीं है कि हड़ताल हो गई है ? उनसे कोई समझौता हो रहा है या सरकार की तरफ से क्या कार्यवाही की जा रही है, ये सभी बातें हम जानना चाहते हैं ।

SHRI S. M. BANERJEE : On a point of personal explanation. The hon. Minister said that there was some understanding between the leaders of the different groups. We do agree that there was some understanding. But if you see the papers you

will find that in the morning itself I had written a note to the Hon. Speaker requesting him to allow me to raise this issue under rule 377. He has not said 'No'. I have not been informed that that has been rejected. Further, the hon. Minister of Parliamentary Affairs should know that I have already tabled a calling-attention-notice in that regard. My hon. friends who are sitting by my side all come from Bengal and they know that it affects their economy.....

DR. MAITREYEE BASU (Darjeeling) : I represent that area and I come from that area.....

SHRI S. M. BANERJEE : She is a trade union leader and she knows the position. The AITUC and also the INTUC....

MR. CHAIRMAN : It is under consideration of the Speaker.

SHRI RANDHIR SINGH (Rohtak) : Shrimati Ila Palchoudhuri also wants to say something. It is her constituency.

MR. CHAIRMAN : It is still under the consideration of the Speaker.

SHRIMATI ILA PALCHOU DHURI (Krishnagar) : It is not my constituency.

But I am intimately connected with that. I know that there is a terrible lot of trouble, and about two lakhs of people are involved and the whole economy of West Bengal will be shattered unless we come to some understanding.

SHRI S. M. BANERJEE : Will you ask the Labour Minister to make a statement at least?

MR. CHAIRMAN : The hon. Minister has heard what hon. Members have said. If he does not make a statement, then the Speaker will consider.

श्री देबेन सेन : हड़ताल के बारे में कोई खबर तो सरकार की तरफ से मिलनी चाहिए ।

श्री शिव चन्द्र झा : सभापति महोदय, बिहार में राष्ट्रपति शासन है, वहां पर नान-गजटेड कर्मचारियों की भूख हड़ताल शुरू हो गई है, उसके सम्बन्ध में भी सरकार को वक्तव्य देना चाहिए ... (व्यवधान) ...

श्री रामाबतार शास्त्री (पटना) : असेम्बली भवन के सामने उनकी भूख हड़ताल शुरू हो गई है ।